

21

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD.

O.A. 1621/95.

Dt. of Decision : 17-09-96.

P. Muni Gangaiah

.. Applicant.

Vs

1. The General Manager,
SC Rly, Rail Nikayam,
Sec'bad.
2. The Dy.Chief Mech.Engineer,
Carriage Repair Shop,
Settipalli Post, Tirupathi,
Chittoor District.

.. Respondents.

Counsel for the Applicant : Mr. K.Sudhakar Reddy

Counsel for the Respondents : Mr. C.V.Malla Reddy for
Mr. D.Francis Paul, SC for Rlys.

CORAM:

THE HON'BLE SHRI R. RANGARAJAN: MEMBER (ADMN.)

..2



ORDER

ORAL ORDER (PER HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.))

Heard Mr. K.Sudhakar Reddy, learned counsel for the applicant and Mr.C.V.Malla Reddy, for Mr.D.Francis Paul, learned counsel for the respondents.

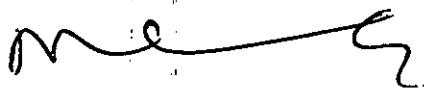
2. The applicant in this OA is son of one Smt.P.Nagamma whose land to the extent of 0.32 cents in survey No.20/93 in Settipalle Village was acquired in award No.1/84 dated 5-5-84 for establishment of Railway Carriage Repair Shop at Tirupathi.

3. This application is filed for granting him appointment against the land losers' quota. He has not filed any representation to the respondents in this connection. Hence, he may file a representation in this connection to the concerned authorities for disposal. NO direction can be given in the absence of his filing representation.

4. In the result, the following direction is given:-

The applicant may, if so advised, file a representation to R-2 for granting him appointment against the land losers' quota. If such a representation is received, R-2 should dispose of that representation in accordance with rules expeditiously.

5. The OA is ordered accordingly. No costs.



(R. RANGARAJAN)
MEMBER (ADMN.)

Dated : The 17th September 1996.
(Dictated in Open Court)

Ambari
Dt. Registrar (J)